

NOTIFICATION No. 57/JUDL/2020

In view of the advisory issued by the Hon'ble The Chief Justice of High Court of Madras, cautioning against mass gathering(s), to avoid the spread of Novel Coronavirus (COVID-19) infection and to avoid gathering which are considered unsafe, the following arrangements are made with reference to hearing of cases with effect from 18.03.2020 :

The Final Hearing Cause List shall remain suspended for three weeks. The Urgent matters on mentioning alone would be taken up. Except changes effected hereunder, all other subject assigned to the Hon'ble Division Benches/Single Benches are unaltered and continued for the cases requiring emergent hearing subject to the acceptance of requests for hearing any other matter relating to the same Roster.

- I. Hon'ble Dr.Justice G.Jayachandran is provided with urgent Motions in Criminal Original Petitions – Bail, Petitions for cancellation, relaxation or modification of Bail and all other Petitions concerning Bail and urgent Matters in Criminal Original Petitions (u/s.482 and 407 of Cr.PC), Writ Petition (Cr.PC) – All Stages – upto 2016;
- II. Hon'ble Mr.Justice RMT.Teekaa Raman is provided with urgent Motions in Criminal Original Petitions – Anticipatory Bail, Petitions for cancellation, relaxation or modification of Anticipatory Bail and all other Petitions concerning Anticipatory Bail in addition to His Lordship's existing provision.
- III. Hon'ble Mr.Justice G.R.Swaminathan is provided with urgent Motions and Admissions in Criminal Original Petitions filed under Section 482 of Cr.PC for quashing of FIR and quashing of proceedings pending before a Judicial forum, Petitions filed under Section 407 of Cr.PC and Writ Petitions invoking the provisions of Criminal Procedure Code - from the year 2018.

- IV. Hon'ble Mr.Justice M.Dhandapani is provided with urgent Motions and Admissions in Criminal Original Petitions filed under Section 482 of Cr.PC except quashing of FIR and quashing of proceedings pending before a Judicial forum - from the year 2018 in addition to His Lordship's existing provision.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

Dated: 17.03.2020

T.V.THAMILSELVI,
Registrar (Judicial)
Madurai Bench of
Madras High Court.